

~~TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA~~

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)  
NEW DELHI: THE 20th July, 1978.

NOTIFICATION  
INCOME TAX

NO. 1008 (F.No.404/85/78-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.C. Mishra who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Shree Muni Prasad made under Notification No. 101 (F.No.404/83/78-ITCC) dated the 8th September, 1978 is hereby cancelled with effect from the date Shri P.C. Mishra takes over charge as a Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri P.C. Mishra takes over charge as Tax Recovery Officer.

*Sd/-*  
( V.P. Mittal )

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 1008 (F.No.404/85/78-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection,
3. The Director, DI(CMS), New Delhi (5 copies).
4. The Director, IAS(IT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (5 copies).
6. The Chief Secretary, Government of Bihar, Patna.
7. The Accountant General, Bihar, Patna.
8. Shri P.M. Ramchandani, Joint Secretary and Legal Advisor,  
Ministry of Law, New Delhi.
9. All Sections / Officers in Board's Office.
10. Bulletin Section (5 copies).
11. Guard File.
12. The Commissioner of Income-tax, Bihar I, Patna.

*A.G. Saha*  
(A.G. Saha)  
for Deputy Secretary to the Government of India